

Office of The Deputy Commissioner, Barnala.

Bhagwant Rai

.....Applicant

Vs

State of Punjab

.....Respondent

Subject- Complaint By Sh.Bhagwant Rai Vs State of Punjab-OA no. 500/2022(NGT) ,Pending For 13.12.2022 (Item No.09, Court No.02)

No..1024../L.F.A Dated-02.12.2022

It is respectfully submitted that on the subject cited above, As per your Kind directions, a joint committee comprising of State PCB, Executive Officer MC Barnala, DFO and SDE ,Punjab water supply and sewerage Board, Barnala was constituted to enquire into the matter and submit report. The committee has submitted the detailed report, which is enclosed herewith in English and Punjabi version for your kind information please.


For Deputy Commissioner
Barnala.

 5/12/2022

ਭਗਵੰਤ ਰਾਏ

.....ਸਾਇਲ

ਬਨਾਮ

ਪੰਜਾਬ ਸਰਕਾਰ

.....ਮਸੂਲਇਲਮ

ਨੰਬਰ.1024/ਐਲ.ਐਫ.ਏ ਮਿਤੀ.08/12/2022

Subject- Complaint By Sh.Bhagwant Rai Vs State of Punjab-OA no. 500/2022(NGT) ,Pending For 13.12.2022 (Item No.09, Court No.02)

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਸਤਿਕਾਰ ਸਹਿਤ ਬੇਨਤੀ ਹੈ ਕਿ ਆਪ ਜੀ ਦੇ ਆਦੇਸ਼ਾਂ ਦੀ ਪਾਲਣਾ ਵਿੱਚ ਕਾਰਜਕਾਰੀ ਇੰਜਨੀਅਰ, ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਬਰਨਾਲਾ ਐਟ ਸੰਗਰੂਰ, ਕਾਰਜ ਸਾਧਕ ਅਫਸਰ ਨਗਰ ਕੋਸਲ ਬਰਨਾਲਾ, ਜਿਲ੍ਹਾ ਵਣ ਰੋਜ਼ ਅਫਸਰ, ਬਰਨਾਲਾ ਅਤੇ ਉਪ ਮੰਡਲ ਅਫਸਰ, ਸੀਵਰੇਜ ਬੋਰਡ ਬਰਨਾਲਾ ਦੇ ਅਧਿਕਾਰੀਆਂ ਦੀ ਗੰਠਿਤ ਕੀਤੀ ਗਈ ਕਮੇਂਟੀ ਵੱਲੋਂ ਪ੍ਰਾਪਤ ਹੋਈ ਰਿਪੋਰਟ ਦਾ ਅੰਗਰੇਜੀ, ਪੰਜਾਬੀ ਅਨੁਵਾਦ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ ਜੀ।


08/12/22
ਵਾ. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ

ਬਰਨਾਲਾ


5/12/2022

ਵਿਸ਼ਾ:- ਸ਼ਿਕਾਇਤ ਵਲੋਂ Bhagwant Rai V/s State Punjab-OA no.500/2022 (NGT), Pending for 13.12.2022

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਬਰਨਾਲਾ ਜੀ ਵੱਲੋਂ ਹੇਠੇ ਹੁਕਮ ਅਨੁਸਾਰ ਮਿਤੀ 03.11.2022 ਅਨੁਸਾਰ ਸ਼੍ਰੀ ਤਗਵੰਤ ਰਾਏ ਵਾਸੀ ਬਰਨਾਲਾ ਵਲੋਂ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਪਾਸ ਕੀਤੀ ਗਈ ਈਸ਼ਵਰ ਕਲੋਨੀ ਦੀ ਸ਼ਿਕਾਇਤ ਸਬੰਧੀ ਇੱਕ ਕਮਿਟੀ ਦਾ ਗਠਨ ਕੀਤਾ ਗਿਆ ਜਿਸ ਵਿੱਚ ਕਾਰਜ ਸਾਧਕ ਅਫਸਰ, ਨਗਰ ਕੌਸਲ ਬਰਨਾਲਾ, ਜਿਲ੍ਹਾ ਵਣ ਰੱਜ ਅਫਸਰ ਬਰਨਾਲਾ, ਕਾਰਜਕਾਰੀ ਇੰਜਨੀਅਰ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਬਰਨਾਲਾ ਐਟ ਸੰਗਰੂਰ, ਉਪ ਮੰਡਲ ਅਫਸਰ ਸੀਵਰੇਜ ਬੋਰਡ ਬਰਨਾਲਾ ਦੀ ਗਠਿਤ ਕੀਤੀ ਗਈ ਕਮਿਟੀ ਵੱਲੋਂ ਸਾਢੇ ਤੇਰੇ ਤੇ ਇਸ ਕਲੋਨੀ ਦਾ ਮੌਕਾ ਮੁਲਾਹਜਾ ਕੀਤਾ ਗਿਆ। ਜਿਸ ਉਪਰੰਤ ਪਾਇਆ ਗਿਆ ਕਿ ਈਸ਼ਵਰ ਕਲੋਨੀ ਸਾਲ 2007 ਦੇ ਆਯਾਸ (ਨਜਾਇਜ) ਹੋਂਦ ਵਿੱਚ ਆਈ ਸੀ, ਉਸ ਸਮੇਂ ਕਲੋਨਾਈਜਰ ਵੱਲੋਂ ਪਾਣੀ, ਸੀਵਰੇਜ ਦੀ ਪਾਈਪ ਲਾਇਨਾ ਪਾਈਆ ਸਨ। ਇਸ ਕਲੋਨੀ ਵਿੱਚੋਂ ਤਕਰੀਬਨ ਹੁੱਲ ਪਲਾਟਾਂ ਵਿੱਚ 50 ਪ੍ਰਤੀਸ਼ਤ ਤੋਂ ਵੱਧ ਪਲਾਟਾਂ ਦਾ ਰੇਗੂਲਾਇਜੇਸ਼ਨ ਚਾਰਜ ਨਗਰ ਕੌਸਲ ਬਰਨਾਲਾ ਵਿਖੇ ਜਮਾਂ ਹੋ ਚੁੱਕਾ ਹੈ ਅਤੇ ਇਸ ਕਲੋਨੀ ਵਿੱਚ 60 ਤੋਂ ਵੱਧ ਰਿਹਾਇਸ਼ਾ ਬਣੀਆ ਹੋਈਆ ਹਨ। ਇਹ ਕਲੋਨੀ ਰੇਗੂਲਰ ਨਹੀਂ ਹੈ ਅਤੇ ਨਾ ਹੀ ਇਸ ਸਬੰਧੀ ਕੋਈ ਫਾਇਲ ਪ੍ਰੋਸੈਸ ਅਧੀਨ ਹੈ। ਨਗਰ ਕੌਸਲ ਬਰਨਾਲਾ ਵੱਲੋਂ ਪੰਜਾਬ ਅਰਬਨ ਇੰਵਾਇਰਮੈਂਟ ਫੇਜ਼-3 ਅਧੀਨ ਪ੍ਰਾਪਤ ਹੋਈ ਗ੍ਰਾਂਟ ਰਾਸ਼ੀ ਵਿੱਚੋਂ ਪ੍ਰੋਵਾਇਡਿੰਗ ਅਤੇ ਲੇਇੰਗ 60 ਐਮ.ਐਮ ਇੰਟਰਲਾਕ ਟਾਇਲ ਗਲੀ ਰਵੀ ਕਾਂਸਲ, ਹਰਸ਼ ਕੁਮਾਰ, ਅਜੈ ਕੁਮਾਰ, ਵਿਪਨ ਕੁਮਾਰ ਅਤੇ ਟਾਵਰ ਸਟਰੀਟ ਇੰਨ ਵਾਰਡ ਨੰ.29 ਬਰਨਾਲਾ ਜਿਸਦੀ ਅਨੁਮਾਨਤਾ ਲਾਗਤ 59.51 ਲੱਖ ਰੁਪਏ ਹੈ, ਦੇ ਕੰਮ ਰਾਹੀਂ ਇਸ ਕਲੋਨੀ ਦੀਆਂ ਸਾਰੀਆਂ ਗਲੀਆਂ ਨੂੰ 60 ਐਮ.ਐਮ ਇੰਟਰਲਾਕ ਟਾਇਲ ਲਗਵਾ ਕੇ ਸਾਲ 2021-22 ਵਿੱਚ ਪੱਕਾ ਕਰਵਾ ਦਿੱਤਾ ਗਿਆ ਸੀ। ਇਸ ਕਲੋਨੀ ਵਿੱਚੋਂ ਜਿਸ ਮੋਨਹੋਲ ਰਾਹੀਂ ਸੀਵਰੇਜ ਦਾ ਗੰਦਾ ਪਾਣੀ ਨਾਲ ਲੱਗਦੀ ਨਿਕਾਸੀ ਖਾਲ ਵਿੱਚ ਜਾ ਰਿਹਾ ਸੀ। ਉਸ ਮੋਨਹੋਲ ਦੀ ਰੀਪੇਅਰ ਕਰਵਾ ਕੇ ਇਹ ਪਾਣੀ ਜਾਣਾ ਬੰਦ ਕਰ ਦਿੱਤਾ ਗਿਆ ਹੈ। ਇਸ ਕਲੋਨੀ ਵਿੱਚੋਂ ਸੇਲਿਡ ਵੇਸਟ ਦਾ ਪ੍ਰਬੰਧ ਨਗਰ ਕੌਸਲ ਬਰਨਾਲਾ ਵੱਲੋਂ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ। ਇਸ ਕਲੋਨੀ ਦੇ ਡਿਵੈਲਪਰ ਦੀ ਮੌਤ ਹੋ ਚੁੱਕੀ ਹੈ।

2) ਸੀਵਰੇਜ ਬੋਰਡ ਬਰਨਾਲਾ-ਈਸ਼ਵਰ ਕਲੋਨੀ ਵਿੱਚ ਪਾਣੀ ਦੀ ਲਾਇਨ ਪਾਉਣ ਲਈ ਸਾਰਾ ਏਰੀਆ ਅਮੀਤ ਫੇਸ -2 ਵਿੱਚ ਲੈ ਲਿਆ ਗਿਆ ਹੈ। ਫੰਡਜ਼ ਪ੍ਰਾਪਤ ਹੋਣ ਤੇ ਪਾਣੀ ਦੀ ਸਪਲਾਈ ਪਹਿਲ ਦੇ ਆਧਾਰ ਤੇ ਪਾ ਦਿੱਤੀ ਜਾਵੇਗੀ। ਸ਼ਹਿਰ ਬਰਨਾਲਾ ਅੰਦਰ ਪਾਣੀ ਤੇ ਸੀਵਰੇਜ ਦੀ ਸਪਲਾਈ ਰਹਿੰਦੇ ਏਰੀਏ ਵਿੱਚ ਪਾਉਣ ਲਈ ਡੀ.ਪੀ.ਆਰ ਪ੍ਰਗਤੀ ਅਧੀਨ ਹੈ।

3) ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਬਰਨਾਲਾ ਐਟ ਸੰਗਰੂਰ ਅਨੁਸਾਰ ਕਲੋਨਾਈਜਰ ਵੱਲੋਂ ਇਹ ਕਲੋਨੀ ਸਾਲ 2007 ਵਿੱਚ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੇਕਥਾਮ ਬੋਰਡ ਦੀ ਐਨ.ਉ.ਸੀ/ਸਹਿਮਤੀ ਬਗੈਰ ਬਣਾਈ ਗਈ ਸੀ। ਇਸ ਕਲੋਨੀ ਦੇ ਡਿਵੈਲਪਰ ਦੀ ਮੌਤ ਹੋ ਚੁੱਕੀ ਹੈ ਅਤੇ ਇਸ ਕਲੋਨੀ ਦੇ ਪਲਾਟ ਪਹਿਲਾ ਹੀ ਵਿੱਕ ਚੁੱਕੇ ਹਨ। ਇਸ ਕਰਕੇ ਹੁਣ ਇਸ ਕਲੋਨੀ ਦਾ ਕੋਈ ਕੋਅਰਟੇਕਰ ਨਹੀਂ ਹੈ। ਅਤੇ ਨਾ ਕਲੋਨੀ ਵਿੱਚ ਰਹਿਣ ਵਾਲੇ ਲੋਕਾਂ ਦੀ ਕੋਈ ਵੈਲਫੇਅਰ ਐਸੋਸੀਏਸ਼ਨ ਬਣੀ ਹੋਈ ਹੈ, ਲਗਤਗ ਸਾਰੇ ਘਰਾਂ ਦਾ ਸੀਵਰੇਜ ਬਰਨਾਲਾ ਸ਼ਹਿਰ ਦੇ ਮੇਨ ਸੀਵਰੇਜ ਨਾਲ ਜੋੜਿਆ ਹੋਇਆ ਹੈ। ਜਿਸ ਉੱਪਰ ਸ਼ਹਿਰ ਦਾ STP ਪਲਾਟ ਲੱਗਾ ਹੋਇਆ ਹੈ। ਕੁਝ ਘਰਾਂ ਦਾ ਪਾਣੀ ਨਾਲ ਲੱਗਦੀ ਸੱਲਜ ਡਰੇਨ ਵਿੱਚ ਪਾਇਆ ਜਾ ਰਿਹਾ ਸੀ। ਜੇ ਹੁਣ ਬੰਦ ਕਰਵਾ ਕੇ ਮੇਨ ਸੀਵਰੇਜ ਨਾਲ ਜੋੜ ਦਿੱਤਾ ਗਿਆ ਹੈ।

4) Punjab Guidelines for Groundwater Extraction and Conservation, 2022 ਅਧੀਨ ਦਫਤਰ Punjab Water Regulation and Development Authority S.C.O 149-152, Sector-17, Chandigarh ਵਿਭਾਗ ਦੀ ਸਾਇਟ ਤੋਂ ਡਾਊਨਲੋਡ ਕੀਤਾ ਗਿਆ ਹੈ, ਜਿਸ ਦੇ ਪੈਰਾ ਨੰ.5.1 Exemptions from Seeking Permission ਜਿਸ ਵਿੱਚ Drinking and Domestic water usage ਬਾਰੇ ਦਰਜ ਹੈ, ਜੋ ਕਿ ਨਾਲ ਨੱਥੀ ਹੈ।

ਜਿਲ੍ਹਾ ਵਣ ਰੱਜ ਅਫਸਰ ਬਰਨਾਲਾ ਅਨੁਸਾਰ ਇਸ ਕਲੋਨੀ ਵਿੱਚ Green Violation ਦੀ ਕੋਈ ਘਟਨਾ ਸਾਹਮਣੇ ਨਹੀਂ ਆਈ ਹੈ ਅਤੇ ਇਹ ਕਲੋਨੀ ਵਣ ਵਿਭਾਗ ਦੇ ਅਧਿਕਾਰ ਖੇਤਰ ਤੋਂ ਬਾਹਰ ਹੈ।

ਕਾਰਜਕਾਰੀ ਇੰਜਨੀਅਰ
ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ,
ਬਰਨਾਲਾ ਐਟ ਸੰਗਰੂਰ

ਜਿਲ੍ਹਾ ਵਣ ਰੱਜ ਅਫਸਰ
ਬਰਨਾਲਾ

ਕਾਰਜ ਸਾਧਕ ਅਫਸਰ
ਨਗਰ ਕੌਸਲ, ਬਰਨਾਲਾ

ਉਪ ਮੰਡਲ ਅਫਸਰ

ਸੀਵਰੇਜ ਬੋਰਡ ਬਰਨਾਲਾ

**Subject:-Complaint by Shri Bhagwant Rai Vs State of Punjab-OA no.500/2022(NGT)
Pending for 13.12.2022**

137

Regarding the above subject, as per the orders of Deputy commissioner, Barnala dated 03.11.2022 a committee was constituted of Executive Officer Municipal Council Barnala, District Forest Officer Barnala, Executive Engineer Pollution Control Board Barnala at Sangrur and Sub Divisional Officer Sewerage Board Barnala to verify the facts of complaint of Sh. Bhagwant Rai Resident of Barnala regarding Ishwar colony given to the Hon'ble NGT Commission. The Committee physically inspected the spot. It was found that Ishwar colony came into existence (illegally) around the year 2007. At that time the colonizer installed water and sewerage pipelines. In the colony approximately 50% plot holders have submitted the regularization charges of their plots to the Municipal Council and more than 60 residents have constructed their houses in this colony. This colony is neither regularized nor the file is under process. Under the grant received to Municipal Council under Punjab Urban Environment Phase-3 under the head providing and laying 60 mm interlock tiles, the street Ravi Kansal, Harsh Kumar, Ajay Kumar, Vipin Kumar and tower street were laid with 60 mm interlock tiles in the ward no.29 in the year 2021-2022. The main hole of this colony of which the untreated water of the sewerage was going to the adjoining drain was repaired and water was stopped to go into the drain. Solid waste of this colony is managed by the Municipal Council Barnala. The developer of this colony has died.

2) The total area of the water pipe line in Ishwar colony has been taken in Amrut Phase-2 by the sewerage department. On receiving the funds, the pipelines will be installed on priority basis. In the remaining area of Barnala City for supply of water and sewerage DPR is in under progress.

3) As per Punjab Pollution Control Board the colony was carved out by the colonizer without taking any NOC/Consent from the Punjab Pollution Control Board. The developer of colony has died and the plots have already been sold and no welfare association of the residents is there. The sewerage of all the houses of the colony is connected with the main sewerage of Barnala city and STP is installed in Barnala. The water of some houses was going in the Sludge drain which now has been stopped and has been connected with the main sewerage.

4) As per the Punjab Guidelines for Groundwater Extraction and Conservation, 2022 under office Punjab Water Regulation and Development Authority S.C.O 149-152, Sector-17, Chandigarh has been downloaded from the department's website. The para no. 5.1 deals with Exemptions from seeking permission which is attached. (annexure-A)

According to District Forest Range Officer Barnala, no incident regarding green violation has been reported in this colony and this colony is out of the jurisdiction of the forest department.

-sd-
Executive Engineer
Punjab Pollution Control Board
Barnala

-sd-
Executive Officer
Municipal Council, Barnala

-sd-
District Forest Officer
Barnala

-sd-
Sub Divisional Officer
Sewerage Board, Barnala

To

Deputy Commissioner
Barnala

No. 1082

Dated... 19/7/23

Sub:- Regarding O.A No. 500 of 2022.

Apropos above captioned subject it is submitted that the committee has jointly visited the Ishwar Colony Barnala. After field visit and upon perusing the official record of the concerned departments following finding have been made about the four allegations levelled by the complaint Shri Bhagwant Rai:-

1) Illegal discharge of Sewage in green fields:-

As submitted in the previous reply, the sewerage line of the colony was connected with main sewerage of Barnala City. The four points in the sewage line of the colony, which discharged sewage waste into the adjoining drain and field, were plugged.

The present field visit revealed that the situation was intact as per above and no violation w.r.t discharge of sewage in open from any point was found. Videography of the colony and also of the outer periphery was conducted which is enclosed (**Annexure-1**) for perusal of Hon'ble Tribunal.

2) Sewage line not connected with that of Municipal Council, Barnala:

As submitted vide para no. 1, the sewer line of the colony is connected with that of Municipal Council, Barnala. However, it was observed by the officers that due to incessant rain in the past few days there was some blockage in the sewer line. PWSSB were directed to carryout cleaning of the lines using jetting machines. Accordingly the cleaning through jetting machines has already been undertaken by department of PWSSB which is nodal department for maintenance and upkeep of sewerage infrastructure in District Barnala, within municipal limits.

It is further submitted that as certified by Sub Divisional Officer, PWSSB, the sewage line of the colony is functional after cleaning and is connected that of Municipal Council, Barnala (**Annexure-2**). A close watch is being kept by the department on the working condition of the sewerage. It is pertinent to apprise the Hon'ble Tribunal that sewae lines were laid by the coloniser at the time of inception of the said colony, however, if and when the need still arises for overhawling/laying of the sewage infrastructure in the colony, the process of laying a fresh

R
SDF
PWSSB

SDF

sewer line will be carried out by PWSSB after raising the demand of funds with Municipal Council, Barnala.

3) MC Barnala has not provided drinking water supply to the colony and thus 50 submersible pumps have been dug by the residents:

It is submitted that as per the report of SDO, PWSSB (Annexure-3- true copy and Annexure-4- translation), the said colony is being covered under Jal Jeevan Mission for providing piped drinking water in the missing links (areas where drinking water pipes lines have not been laid so far). The DPR (Rs.1165.30 lakh) in this regard, has been approved by the DPR Approval Committee. In case of unavailability of funds, Municipal Council, Barnala has been lined up for furnishing the funds from 15th Finance Commission pool, upon the approval of resolution from the house of the Council.

In reference to the submersible pumps the various relevant provisions of **The Punjab Water Recourse (Management and Regulations) Act, 2020**, are reproduced as below:

- 1) **Section 15(2)** empowers the authority to issue directions" *Issue directions regarding the development, management, or use of water*".
- 2) **Proviso to Section 15(2)** states that "*No directions shall be issued for extraction of water for drinking and domestic use*".
- 3) **Section 16:** "*Notwithstanding anything contained in section 14 and 15 in this act , the authorities shall not imposed any ban on extraction on ground water for drinking or domestic use*".

Imply that the Authority can neither issue any direction for extraction of water for drinking and domestic use nor can it impose any ban on extraction of ground water.

Further submitted, that the Authority in pursuance of its powers under Section 15(2) of the Act has issued the Punjab Groundwater Extraction and Conservation Directions, 2023. Chapter 3, Para 3.1 exempts seeking permission for extraction of groundwater for Drinking and Domestic usage. It is reproduced below:

3.1 PERMISSION AND EXEMPTIONS

"No User shall extract groundwater or conduct any activity connected therewith without obtaining Permission of the Authority except for the following cases:

*P
Not
SAC
PLS*

[Handwritten signature]

[Handwritten initials]

i. for Drinking and Domestic usage:

Explanation: A Unit shall be exempted under this clause only if the groundwater is utilized exclusively for drinking and domestic use.

ii. for exclusive usage in Agriculture.

iii. for use in a place of worship;

iv. for a drinking and domestic Water Supply Scheme of Government;

v. for use by an Establishment of the Military or of the Central Paramilitary Forces.

vi. an Urban Local Body, Panchayati Raj Institution, Cantonment Board, Improvement Trust or Area Development Authority; and

vii. a Unit extracting not more than 300 cubic meters of groundwater per month

4) Illegal laying of interlocking tiles:

It is submitted that there has been no partisan approach in laying of interlocking tiles in the colony. As reported by Additional Deputy Commissioner (General) and other officials after field visit, all the streets have been covered by 60 mm interlocking tiles, with the total cost of Rs. 59.51 lacs. This is also been conveyed by Executive Officer, Municipal Council, Barnala, in his report to Deputy Commissioner, Barnala. It has also been reported by Executive Officer, Municipal Council, Barnala that interlocking tiles have been laid under PUIEP Scheme after due permission/ approvals from competent authority, and are thus, a fit charge (Annexure-5).

Submitted for perusal please.



SDO, PWSSB,
Barnala



Executive Officer, Municipal Council,
Barnala



Additional Deputy Commissioner (General),
Barnala

















Certificate

This is to certify that the sewerage of Ishwar Colony, Barnala is functional and is connected to the sewer line of Municipal Council, Barnala. It is also certified that no discharge of sewerage water is being dumped from any point into any drain or in open field adjoining the Ishwar Colony, Barnala.



SDO, PWSSB,
Barnala

ਪੰਜਾਬ ਵ/ਸ ਅਤੇ ਸੀਵਰੇਜ ਉਪ ਮੰਡਲ ਬਰਨਾਲਾ
 ਫੋਨ ਨੰ: 01679-230200 Email: sdepwssbarnala@gmail.com

ਸੇਵਾ ਵਿਖੇ,

ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
 ਬਰਨਾਲਾ।

ਨੰ:.....802.....

ਮਿਤੀ. 24/11/2020

ਵਿਸ਼ਾ:-

ਸ਼ਹਿਰ ਬਰਨਾਲਾ ਦੀ ਵਾਟਰ ਸਪਲਾਈ ਦੀ DPR ਮਨਜ਼ੂਰ ਹੋਣ ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਬੇਨਤੀ ਹੈ ਕਿ ਸ਼ਹਿਰ ਬਰਨਾਲਾ ਵਿਖੇ ਰਹਿੰਦੇ ਏਰੀਏ ਵਿੱਚ ਪੈਣ ਵਾਲੀ ਵਾਟਰ ਸਪਲਾਈ ਦੀ 1165.30 ਲੱਖ ਰੁਪੈ ਦੀ DPR ਤਿਆਰ ਕੀਤੀ ਗਈ ਹੈ। ਇਹ DPR ਅੰਡਰ ਜਲ ਜੀਵਨ ਮਿਸ਼ਨ ਅਧੀਨ ਤਿਆਰ ਕੀਤੀ ਗਈ ਹੈ। ਇਹ DPR ਪਾਸ ਹੋ ਚੁੱਕੀ ਹੈ। ਫੰਡਜ਼ ਪ੍ਰਾਪਤ ਹੋਣ ਉਪਰੰਤ ਈਸ਼ਵਰ ਕਲੋਨੀ ਬਰਨਾਲਾ ਵਿੱਚ ਵੀ ਵ/ਸ ਦੀ ਪਾਈਪ ਲਾਈਨ ਪਾ ਦਿੱਤੀ ਜਾਵੇਗੀ। ਇਹ ਆਪ ਜੀ ਦੀ ਸੂਚਨਾ ਹਿਤ ਹੈ ਜੀ।

ਨੱਥੀ:- DPR ਪ੍ਰਵਾਨਗੀ ਪੱਤਰ ਦੀ ਫੋਟੋਕਾਪੀ

ਉਪ ਮੰਡਲ ਇੰਜੀਨੀਅਰ,
 ਪੰਜਾਬ ਵ/ਸ ਅਤੇ ਸੀਵਰੇਜ ਉਪ ਮੰਡਲ
 ਬਰਨਾਲਾ।

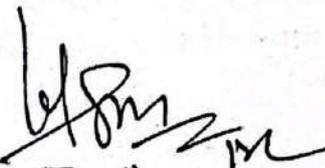
- 5 -

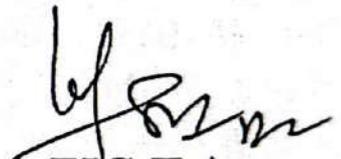
B/F from Pre Page No. :-

Estimate/DPR Approval Committee Meeting was held on 12.07.2021 for the approval of "Detailed Project Report for Water Supply lines/Tubewells/OHSR in balance areas at Barnala Distt. Barnala (Under Jal Jeevan Mission). This DPR has been checked for Rs. 1165.30 Lakh considered in the meeting & Approved/Technically Sanctioned by the "DPR Approval Committee" (EIC-TA, C.E.(E) & DPD) subject to technical note.

Re
12/07/21
E.E. (D-III)

Re
12/07/21
DPD


C.E. (East)


EIC-T.A.

Office of the Municipal Council, Barnala.

152

To

Deputy Commissioner,
Barnala

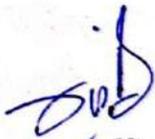
No. 384 /W

Dated: 20/07/2023

Subject: Status of Development works executed by Municipal Council Barnala at Ishwar Colony (Barnala).

With reference to above mentioned subject, it is submitted that Municipal Council Barnala has already executed development works (Laying of 60 mm Interlock Tiles) of amount Rs. 59.51 lacs under Punjab Urban Environment Improvement Program (Phase-III) after getting required approvals.

This is for your kind information please.


Executive Officer
Municipal Council
Barnala.